

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Service Tax Appeal No. 51386 of 2019-SM

(Arising out of order-in-appeal No. 65(SM) ST/JPR/2019 dated 22.02.2019 passed by the Commissioner (Appeals), Central Excise & Goods & Service tax, Jaipur).

M/s Shree Balaji Trading Company

217A(E), MIA, Alwar
Rajasthan.

Appellant

VERSUS

**Commissioner, Central Excise and
Central Goods and Service Tax,**

NCRB, Statue Circle, Jaipur-302005.

Respondent

APPEARANCE:

None for the appellant

Shri Y. Singh, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51527/2021

DATE OF HEARING/DECISION: 13.04.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 01.07.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)